

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

Item No. 3  
IA(I.B.C)/(PLAN)/2(CH)2023  
IA(I.B.C)/1800(CH)2023  
IA(I.B.C)/2098(CH)2023  
IA(I.B.C)/2840(CH)2023  
IA(I.B.C)/2800(CH)2023  
IA(I.B.C)/292(CH)2024

In  
CP (IB) No. 167/Chd/Hry/2020  
(Admitted)

**IN THE MATTER OF:**

**LIC Housing Finance Limited**

**...Petitioner-Financial Creditor**

**Versus**

**SRS Real Estate Limited**

**... Respondent-Corporate Debtor**

**Under Section: 7, 30, 60(5), 12(2), IBC 2016**

**Order delivered on 04.04.2024**

**CORAM:**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant in** : Ms. K. Gayatri, Advocate  
**IA No. 2098/2023**

**For the Applicant in** : Mr. Shubham Pabbi, proxy counsel for Mr. Arun  
**IA No. 1800/2023** Kumar Shukla, Advocate

**For the RP in IA**  
**No.2/2023** Mr. Rakesh Kumar, Advocate

**ORDER**

**IA(I.B.C)/(PLAN)/2(CH)2023**

This application has been filed for approval of the Resolution Plan. The convenience proforma has not been filed. Ld. counsel for the RP is directed to do the needful within one week. Moreover, it is pointed out by the Ld. counsel for the RP that the present resolution plan is composite for both the corporate debtors. List the matter on 24.04.2024.

April 4, 2024  
Mamta

**IA(I.B.C)/1800(CH)2023**

Pleadings are stated to be complete. Ld. counsel for the petitioner is directed to file short written submissions within one week with a copy in advance to the counsel opposite. List the matter on 24.04.2024

**IA(I.B.C)/2098(CH)2023**

This is an application filed by the petitioner. A date is requested by the Ld. counsel for the RP for filing the reply. The same be filed within one week with a copy in advance to the counsel opposite. Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 24.04.2024.

**IA(I.B.C)/292(CH)2024**

The present application has been filed under Section 12(2) seeking extension of CIRP period of 45 days w.e.f 17.01.2024 till 01.03.2024 beyond 330 days expired on 16.01.2024. The said extension has been approved by the Committee of Creditors in its 11th meeting held on 12.01.2024 in Item No: A-9 with 97.21% voting shares. Keeping in view the facts and circumstances, IA(I.B.C)/292(CH)2024 is ***allowed and disposed*** of and the extension of CIRP period of 45 days w.e.f. 17.01.2024 is allowed. It is made clear to the RP that this extension will be utilized effectively and efficiently. No further extension will be granted in any case.

**IA(I.B.C)/2840(CH)2023, IA(I.B.C)/2800(CH)2023**

It is stated by learned counsel for the petitioner that in view of order passed in IA(I.B.C)/292(CH)2024, both these IAs bearing IA(I.B.C)/2840(CH)2023, IA(I.B.C)/2800(CH)2023 have rendered infructuous and he may be permitted to withdraw these IAs. Keeping in view the statement

made by learned counsel for the applicant-RP, both these applications bearing **IA(I.B.C)/2840(CH)2023 and IA(I.B.C)/2800(CH)202 is dismissed as withdrawn.**

Sd/-

**(L.N. GUPTA)**  
**HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**